LOK SABHA

UNSTARRED QUESTION NO. 910

TO BE ANSWERED ON 23.07.2018

Gas Pipeline Network

910. SHRI DIBYENDU ADHIKARI:

Will the Minister of PETROLEUM AND NATURAL GAS पेट्रो लयम और प्राकृतिक गैस मंत्री be pleased to state:

- (a) whether the Government has accepted the proposal contained in Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006 to provide all entities to lay pipelines including GAIL for open access of the country's gas pipeline infrastructure and if so, the details thereof;
- (b) the present status of existing gas pipeline network for transporting gas/ crude supply in the country along with the details of on-going expansion of new gas pipeline network, project-wise; and
- (c) the reasons behind splitting State-run gas utility organisation GAIL?

ANSWER

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) The Government has established Petroleum & Natural Gas Regulatory Board (PNGRB) under the PNGRB Act, 2006 in the year 2007 which is the authority to grant authorization to the entities to lay, build, operate or expand gas pipeline as common carrier or contract carrier in the country. PNGRB has defined the eligibility criteria for the entities including GAIL to lay pipelines as common carrier or contract carrier under the Petroleum and Natural Gas Regulatory Board (PNGRB) (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Regulations, 2008.
- (b) At present, approximately 15800 km of trunk Natural Gas Pipeline and 10400 km of Crude Oil pipeline are passing through various States/UTs in the country. Details of on-going gas pipeline network is at **Annexure-I.**
- (c) The policy of the Government notified in year 2006 regarding development of Natural Gas Pipeline and City Gas Distribution (CGD) networks has envisaged that in the long run and with the maturing of Gas market, the authorized entity will have transportation of natural gas as their sole business activity and will not have any business interest in the gas marketing in the CGD networks.

ANNEXURE REFERRED IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 910 TO BE ANSWERED ON 23.07.2018 REGARDING GAS PIPELINE NETWORK

Details of ongoing/approved Natural Gas Pipeline in the country

S. No.	Name of Pipeline	Name of Entity	Length (Kms.)	State through which it passes
1	Jagdishpur-Haldia & Bokaro-Dhamra	GAIL	2655	Uttar Pradesh, Bihar, Jharkhand, West Bengal and Odisha
2	Barauni - Guwahati	GAIL	750	Bihar, West Bengal, Sikkim & Assam
3	Kochi-Koottanad- Bangalore- Mangalore(Ph-II)	GAIL (India) Limited	879	Kerala, Tamil Nadu and Karnataka
4	Bhatinda - Jammu - Srinagar	GSPL India Gasnet Limited	725	Punjab, Jammu & Kashmir
5	Mehsana – Bhatinda	GSPL India Gasnet Limited	2052	Gujarat, Rajasthan, Haryana and Punjab
6	Mallavaram - Bhopal - Bhilwara via Vijaipur	GSPL India Transco Limited	2042	Andhra Pradesh, Telanagana, Chattisgarh, Madhya Pradesh, Maharashtra and Rajasthan
7	Kakinada - Vizag - Srikakulam	AP Gas Distribution Corporation	391	Andhra Pradesh
8	Nellore-Vizag- Kakinada	IMC Ltd	525	Andhra Pradesh
9	Ennore - Nellore	Gas Transmission India Pvt. Ltd.	430	Andhra Pradesh and Tamil Nadu
10	Ennore-Thiruvallur- Bengaluru- Puducherry- Nagapatinam- Madurai-Tuticorin	Indian Oil Corporation Ltd.	1385	Tamil Nadu and Karnataka
11	Jaigarh-Mangalore	H-Energy Pvt. Ltd.	749	Maharashtra, Goa and Karnataka
Total			12583	